

State vs. Unknown  
FIR no, 029359/2019  
PS Preet Vihar

15.12.2020  
Through Video Conferencing

Application for release the vehicle no. DL-5S-BD-7800 on superdari

Pr.: Ld. APP for the State.

Sh. Sachet Sharma, Id. Counsel for the applicant.

Ld. Counsel for the applicant submits that he does not want to press the present application and seeks permission to withdraw the same.

Permission granted.

The aforesaid application is hereby dismissed as  
withdrawn.

**PANKAJ**  
**ARORA**  
ACMM (EAST)/KKD/15.12.2020

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by PANKAJ  
ARORA  
Date: 2020.12.14  
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IN THE COURT OF A.C.M.M. -EAST KKD DELHI

FIR NO. 026915/2020  
PS New Ashok Nagar  
State Vs. Ayaan @ Farman Ansari  
U/s 379 IPC

15.12.2020

Through video conferencing

A bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.  
Sh. Mohd. Imran, Id. counsel for the applicant/accused.

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO perused.

It is submitted by Id. Counsel for the applicant/accused that he is innocent and has been falsely implicated in the matter and he is in J.C since 13.09.2020. It is submitted by Id. Counsel for the applicant/accused that the alleged recovery has been planted upon the applicant/accused and investigation qua him has already been completed. Hence, it is prayed, that accused/applicant may be granted bail.

The bail application is opposed by the Ld. APP for the State.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 13.09.2020. Investigation in the matter has already been completed. His custody

is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant Ayaan @ Farman Ansari is hereby granted bail on furnishing bail bond in the sum of Rs. 10,000/- with one surety of like amount.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the Id. counsel.

Order be uploaded on the server.

**PANKAJ** Digitally signed by  
PANKAJ ARORA  
**ARORA** Date: 2020.12.14  
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ACMM (EAST)/KKD/15.12.2020